

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 344 of 2018

Dated: 20th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Sai Wardha Power Generation Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Viswendra Tomar
h/f Mr. Buddy A. Ranganadhan for R-1

Mr. Yogesh S. Kolte
Ms. Surabhi Guleria
Mr. Sudhanshu S. Choudhari for R-2

Mr. Rahul Kinra
Mr. Aditya Gupta for R-3

ORDER

Finally, four weeks' time, i.e. on or before 22.4.2019 is granted to those Respondents who have not yet filed replies to file the same along with IA with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 6.5.2019 with advance copy to the other side.

List the matter on **15.05.2019**.

(S. D. Dubey)
Technical Member
tpd/js

(Justice Manjula Chellur)
Chairperson